

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 171 of 2021**

**IN THE MATTER OF:**

**Paresh K. Shah**

**...Appellant**

**Versus**

**C.A. Nirav Anupam Tarkas & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Sumesh Dhawan, Advocate.**

**For Respondent: Mr. G.P. Madaan and Mr. Aditya Madaan, Advocates for  
Respondent No. 1.**

**O R D E R**  
**(Virtual Mode)**

**08.03.2021** Heard Learned Counsel for the Appellant. Issue notice.

Mr. G.P. Madaan, Advocate accepts notice on behalf of Respondent No. 1.

He submits that he has received Memo of Appeal.

Learned Counsel for Respondent No. 1 may file Reply Affidavit within two weeks.

Let issue notice to Respondent No. 2 through Speed Post as well as email (Both Mode). Requisites along with process fee be filed within three days. Appellant to provide email address of the Respondent No. 2.

List the Appeal 'For Admission (After Notice)' on **12<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**